

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

Notification,

Jammu, the 9th of January, 2020.

S.O 15 :- In exercise of the powers conferred under section 67 of the Jammu and Kashmir Reorganisation Act, 2019, the Lieutenant Governor, Union Territory of Jammu and Kashmir is pleased to delegate his financial powers to accord Administrative Approval, Technical sanctions and Sanction of contracts, to the Administrative Departments, Major Heads of Departments, Class-I Officers (Other Officers) and Class-II Officers, to the extent as indicated in Annexure-I, to this Notification.

The financial powers delegated are subject to the condition that all Codal Formalities shall be followed as per the provisions laid down in General Financial Rules 2017, Manual for Procurement of Goods and Services, 2017, Manual for Procurement of Works 2019, Manual for Procurement of Consultancy and Other Services 2017, issued by Ministry of Finance, Department of Expenditure, GoI, and, other instructions/ orders/ guidelines issued by Government of Jammu and Kashmir.

By Order of the Lieutenant Governor.

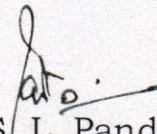
Sd/-
(Dr. A. K. Mehta), IAS,
Financial Commissioner,
Finance Department.
Dated 09.01.2020

No. A/PS/DC/2019- 62

Copy to the:-

1. Advocate General J&K High Court Srinagar/Jammu.
2. All Financial Commissioners.
3. Principal Accountant General, J&K Srinagar/Jammu.
4. All Principal Secretaries to Government.
5. Principal Resident Commissioner, 5 Prithvi Raj Road, New Delhi.

6. Principal Secretary to Lieutenant Governor.
7. Chief Electoral Officer, J&K.
8. All Commr/ Secretaries to Government.
9. Joint Secretary (J&K) Ministry of Home Affairs, Govtt. of India.
10. Divisional Commissioner Kashmir/Jammu.
11. Commissioner of Vigilance, J&K Srinagar/Jammu.
12. Principal Secretary to Chief Justice J&K High Court Srinagar/Jammu.
13. Registrar General, J&K High Court Srinagar/Jammu.
14. Director General Accounts & Treasuries.
15. Director General Funds Organization.
16. Director General Audit & Inspections.
17. Director General Budget
18. Director General Local Audit & Pensions.
19. Director Information.
20. Director Anti Corruption Bureau.
21. All Head of Departments /Managing Directors/Chief Executive of State PSU's/Autonomous Bodies.
22. Secretary J&K Public Service Commission.
23. All District Development Commissioners.
24. Secretary J&K Legislative Assembly.
25. Principal Accountancy Training school / Northern Zonal Accountancy Training Institute Srinagar / Jammu.
26. Director Accounts & Treasuries Srinagar/Jammu.
27. All Director Finance/Financial Advisors & CAO's.
28. Joint Director Funds Organization Srinagar/Jammu.
29. All Treasury Officers.
30. General Manager, Government Press for publication in Government Gazette.
31. Pvt. Secretary to Advisor (S/F/B) to Lieutenant Governor.
32. Pvt. Secretary to Chief Secretary.
33. Pvt. Secretary to Financial Commissioner, Finance.
34. I/c Website, FD. (www.jandkfinance.nic.in).
35. I/c Website, GAD (www.jkgad.nic.in).
36. Government order file (W2scs).


(S. L. Pandita),
Director General (Codes),
Finance Department.

Annexure-I to Notification S.O 15 dated 09 .01.2020

Delegation of powers to Administrative Departments / Major Heads of Departments/ Class-I Officers (Other Officers) and Class-II Officers.

A) Powers to accord Administrative Approval:

S.NO.	NATURE OF POWER	TO WHOM DELEGATED	EXTENT	Remarks
1.	Administrative approval to expenditure on individual works.	Administrative Departments.	Upto Rs. 20.00 Crores with concurrence of Director Finance/FA&CAO.	AA in respect of works/projects above Rs.20.00 crore shall be accorded with the approval of Hon'ble Lt. Governor after concurrence of F.D. Note 1:- Accord of AA is an Administrative-cum-financial decision which needs to be taken after due consideration. In no case shall AA be accorded unless the work / project has been approved in the Capex / Revenue Component of the budget, as the case may be, and funds are available for the purpose. Note 2:- where a scheme/ project is sanctioned by Gol on the basis of detailed project report and which is 100% funded by Gol, it shall be construed as AA by the Government, of Union Territory as well.
		Chief Engineer.	Upto Rs. 10.00 Crore with concurrence of FA/CAO.	
		Major Heads of Departments including District Development Commissioner.	Upto Rs. 5.00 Crores	
		Superintending Engineer.	Upto Rs. 3.00 Crore	
2.	Execution of petty works, repairs and day to day maintenance of Govt. buildings.	Administrative department.	Full powers within budgetary limits.	Subject to the condition that the work is executed through PW (R&B) Department.
		Major Head of department including Chief Engineer.		
		Class I Officer (Other officers)		

B) Powers to accord Technical Sanction:

1.	To accord technical sanction to detailed estimates of cost of original works or parts thereof including special repairs, renovations, additions and alterations and improvements not chargeable to maintenance.	Chief Engineer	Full powers.	Subject to condition that: (a) estimated cost technically sanctioned does not exceed the corresponding administratively approved cost by more than 10% subject to a monetary limit of Rs.5.00 lakhs for estimates upto Rs.100.00 lakhs and 5% of the cost administratively approved subject to a monetary limit of Rs.10.00 lakhs for estimates above Rs. 100.00 lakhs. b) plans and designs for individual works costing over Rs. 2.50 lakhs and Rs.10.00 lakhs are approved by S.E and C.Es respectively before technical sanction is accorded by Executive Engineer, Superintending Engineer respectively. c) post of Chief Hospital Engineer, SKIMS is held by a regular deputationist Chief Engineer from PWD.
		Chief Hospital Engineers (SKIMS)	Full powers.	
		Superintending Engineer	Upto Rs. 1.00 Crore.	
		Ex. Engineer	Upto Rs. 40.00 lakh	
		Assistant Executive Engineer	Upto Rs. 1.00 lakh	
2	To accord technical sanction to detailed estimates chargeable to maintenance and repairs.	Chief Engineer	Full powers.	Provided that the estimates sanctioned by the Superintending Engineer/ Executive Engineer, Asstt. Executive Engineer are within the corresponding provision approved by the Chief Engineer in the Annual Distribution Statement of maintenance grant.
		Chief Hospital Engineer (SKIMS).	Full powers.	
		Superintending Engineer	Upto Rs. 5.00 lakh	
		Ex. Engineer	Upto Rs. 2.50 lakh	
		Assistant Executive Engineer	Upto Rs. 0.50 lakh	

C) Powers to sanction/ award contracts:

1.	To sanction contracts for purchase of Stores, Supplies, Services on the recommendations of Purchase Committee.	Administrative Departments	Full powers within budgetary limits.	Subject to the condition that 100% funding has been accorded/ committed.
		Major Head of Department		
		Class I Officers (Other Officers)		
		Class II Officers		
2.	To grant contracts for individual works.	Contract Committee	Full Powers.	Subject to the condition that AA has already been accorded and 100% funding has been accorded/ committed.
		Departmental Contract Committee	Upto Rs. 40.00 Crore	
		Chief Engineer	Upto Rs. 20.00 Crore	
		Superintendent Engineer	Upto Rs. 7.00 Crore	
		Executive Engineer	Upto Rs. 1.50 Crore	
3	To form Purchase Committee in the Departments, under them.	All Departments	Provided that senior and experienced officers in the Department are selected as its members, Director Finance/ Financial Advisor or an Accounts Officer, if any, available in the Department and a representative from Industries and Commerce Deptt. should also be selected as two of its members. In respect of rate contract the rates fixed will remain valid for a period as may be specified by the Committee but not beyond one year from the date of issue of orders determining the contract. Where the period of validity of rates has not been mentioned by the Committee the same will be valid for one year from the date of issue of the order. For individual contracts the rates will be valid till completion of the contract, as per the terms of the agreement and/or supply order.	
4	To form Contract Committee.	General Administration Department, on the proposal of the Administrative Departments.	The Contract Committee shall comprise the following members:- 1. Administrative Secretary concerned. 2. Representative from Finance Department. 3. Secretary, (Technical) PW (R&B)/ Development Commissioner (Works). 4. Chief Engineer PW (R&B) Department / PHE (I&FC) Department/PDD. 5. Chief Engineer, of Inspections, Quality Control and Designs. 6. Chief Engineer (Mech.) for such works as	

			<p>involves purchase of Mechanical Equipments.</p> <p>7. Director/Joint Director PD&M Department.</p> <p>8. Director Finance /Financial Advisor.</p> <p>9. Representative from Industries & Commerce Department, not below the rank of Addl. Secretary.</p>
5	To constitute Departmental contract committee.	General Administration Department, on the proposal of the Administrative Departments.	<p>The Departmental contract committee shall have the following constitution:-</p> <ol style="list-style-type: none"> 1. Development Commissioner, Public Works Department. 2. Chief Engineer PW (R&B) Department 3. Chief Engineer (Mech.) for such works as involves purchase of Mechanical Equipments. 4. Chief Engineer of Inspections, Quality Control and Designs. 5. Director Finance / Financial Advisor. 6. Director/Joint Director PD&M Deptt. 7. Spl. Secretary/Addl. Secretary of the Deptt. 8. Representative from Industries & Commerce Department, not below the rank of Addl. Secretary.
6	To constitute an Empowered Committee for high value and prestigious projects for supervision and monitoring.	General Administration Department.	<p>The Empowered Committee shall comprise of the following:-</p> <ol style="list-style-type: none"> i) Chief Secretary. ii) Administrative Secretary, Finance Department. iii) Administrative Secretary, Planning, Development & Monitoring Department. iv) Principal Secretary to Lieutenant Governor. v) Administrative Secretary, PWD/PHE/PDD. vi) Administrative Secretary, Housing & Urban Dev. Department. vii) Administrative Secretary concerned. <p>The Committee shall co-opt a Chief Engineer as and when necessary.</p> <p>The selection of the projects as would be monitored by the above Committee shall be approved by the Hon'ble Lieutenant Governor.</p>

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